

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD

Allahabad : Dated this 26th day of February, 2001
Original Application No.1689 of 1994

CORAM :-

Hon'ble Mr. Justice RRK Trivedi, V.C.

Hon'ble Mr. S. Dayal, A.M.

1. Mool Chand Son of Sri Rambali
Resident of Plot No.1451, Hanumant Bihar
Naubasta, Kanpur.
2. Santosh Kumar Son of Sri Shyam Lal
Resident of 127/125, Juhi Bahurahiya,
Near Swadeshi Mill, Kanpur.

(Sri R.P. Singh, Advocate)

. Applicants

Versus

1. Union of India through A.G.S. Branch,
Army Headquarters, DHQ PO New Delhi.
2. The Air Commanding-in-Chief,
Headquarters Maintenance, Indian
Air Force, Vayu Sena Nagar, Nagpoor-440007.
2. Commanding Officer, 7 Air Force,
Hospital, Kanpur.

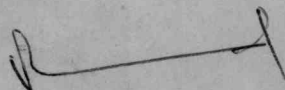
(Sri Satish Chaturvedi, Advocate)

. Respondents

ORDER (O r a l)


By Hon'ble Mr. Justice RRK Trivedi, V.C.

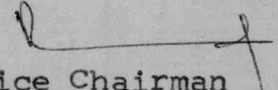
The applicants in this OA have prayed for a direction to the respondents to provide them work on the post of anti-Malaria Lascar and consider their absorption on permanent basis in accordance with their seniority.



2. This Tribunal vide orders dated 11-7-90 in OA No.953 of 1989 and 12-4-1993 in OA No.1443 of 1992 and order dated 01-11-1995 in OA No.1113 of 1995 has already given suitable direction for consideration of the interest of Anti-Malaria Lascars . There is also a G.O. dated 16-12-1994 under which guidelines have been provided for regularising the workers on daily wages.

3. Before coming to this Tribunal, the applicants made ^{u u} representation ^{at} before the respondent no.2 for considering their claims. The last such representation was made on 02-5-1994, a copy of which is annexed as Annexure-A-1 to the OA. Considering the facts and circumstances of the case, we dispose of this OA with the direction to the respondents to consider the claim of the applicants for appointment on regular basis in the light of the order passed by this Tribunal and the G.O. mentioned above. The respondent no.3, Commanding Officer 7 Air Force Hospital, Kanpur shall consider the case of the applicants within three months from the date this order is filed. It shall be open^{ed} to the applicants to file a fresh representation within two weeks alongwith the relevant judgements and the G.O. ~~shall also be filed~~. The OA is disposed of accordingly, with no order as to costs.


Member (A)


Vice Chairman

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